

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No. 1769/Del/2019
(Assessment Year : 2018-19)

Swami Vidayanand Vedant Kesri Sewa Samiti 67, Rajghat Swarg Ashram Debai, Bulandshahar Uttar Pradesh – 203 398 PAN No. AAQAS 0441 L (APPELLANT)	Vs.	CIT(Exemptions) Lucknow (RESPONDENT)
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Assessee by	--None--
Revenue by	Ms. Pramita M. Viswas, CIT-DR

Date of hearing:	11.07.2022
Date of Pronouncement:	11.07.2022

ORDER

PER ANIL CHATURVEDI, AM:

This appeal filed by the assessee is directed against the order dated 30.01.2019 passed by the Commissioner of Income Tax – Exemption relating to Assessment Year 2018-19.

2. Before us, at the outset, assessee filed an application dated 11.07.2022 and submitted that the he would like to withdraw the appeal. Learned DR has no objection in view of the submissions of the assessee.

3. We have heard the rival submissions and perused the material on record. In view of the aforesaid request of assessee, **the appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 11.07.2022

**Sd/-
(ASTHA CHANDRA)
JUDICIAL MEMBER**

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 11.07.2022
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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI